

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 29

CA 355/2023 In CP/3638(MB)2018

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 22.05.2024

NAME OF THE PARTIES: **UNION OF INDIA V/s**
INFRASTRUCTURE LEASING AND
FINANCIAL SERVICES LTD. & ORS.

Section 241-242 of the Companies Act, 2013

ORDER

CA 355/2023 –

1. Mr. Vishesh Kalra, Advocate appeared for the Applicant.
2. Mr. M. S. Bharadwaj, Advocate a/w Mr. Ashish Pimple, Advocate appeared for the Union of India (SFIO)/Respondent.
3. Learned Counsel for the Applicant seeks recall of the order requiring him to place on record the details of the assets and liabilities on the ground that she has already filed an application for deletion of her name from the petition and the same is listed for hearing on 12.06.2024.
4. Learned Counsel for the Union of India explained that the Applicant was Director in Allied Finance Services, which utilized the credit limits enjoyed by the ISSL. The allegation is that the Allied Finance Services

has mis-appropriated transferred money into their account from ISSL and the involvement of the Applicant in that cannot be ruled out. The Matter is still under investigation. The Respondents denies her role.

5. Learned Counsel for the Union of India also informs that no role of Applicant is found in investigation of ISSL.
6. List this CA on **12.06.2024** for further consideration.

Sd/-
PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-
JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Sapna